

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

109. I.A. 2430/2023  
IN  
C.P.(IB)-935(MB)/2020

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **25.04.2024**

NAME OF THE PARTIES: Edelweiss Asset Reconstruction Company Limited  
V/s.  
Smaaash Entertainment Private Limited

**Appearance:**

Adv. Shadab Jan a/w Adv Pratibha Rupnawar i/b Samatva legal Associates  
for Respondent No. 2 in IA No 2430 of 2023, Sr. Adv. Mr. Gaurav Joshi a/w  
Mr. Virgil Bragage for the Applicant, Adv. Rohan Agarwal for the R-8 are  
present.

SECTION 7 OF IBC, 2016

---

**ORDER**

**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

**I.A. 2430/2023**

1. Adv. Rohan Agarwal appearing for R-8 on instruction made a statement  
across the bar that he will stop using the brand name Smaaash  
Entertainment Private Limited immediately and shall hand over all the  
information, credentials, passwords and social media accounts etc. and  
shall file additional affidavit to that effect by Monday.
2. Let the same be done and bring original affidavit in the court after  
serving a copy on the other side. List on **29.04.2024** third on board.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)